

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

15

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/265/ (IB)/2017
NAME OF THE PETITIONER(S) : SHIVASAKTHI MARKETING PVT LTD
NAME OF THE RESPONDENT(S) : SRINIDHI FABRICS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. A.G. SATHYANARAYANA
FOR
A.K. MYLSAMY
PETITIONER COUNSEL
A.K. MYLSAMY

ORDER

Counsel for Petitioner present and filed an affidavit and bank certificate to make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. He has also sent a private notice to the Corporate Debtor and provided proof of service by way of postal receipt and delivery report. The copy of the notice sent is also attached with the affidavit. As seen from the record that the notice was attempted to be delivered on 03.07.2017 but the Corporate Debtor refused to receive the same. Therefore, the Corporate Debtor has deliberately avoided taking delivery of notice. Service on the Corporate Debtor is held sufficient and is proceeded *ex parte*. Counsel for Petitioner is directed to submit the argument on the next date of hearing. Put up on 24.07.2017 at 10.30 A.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)